

**वित्त मंत्रालय में उप मंत्री (श्री अनिल शास्त्री):**  
(क) जी, नहीं। नेशनल इस्पूरेस कंपनी लिमिटेड के हिन्दी अधिकारियों का उपयोग केवल हिन्दी के कार्य के लिए ही किया जाता है।

(ख) नेशनल इस्पूरेस कंपनी लिमिटेड, नई दिल्ली के उत्तर क्षेत्रीय कार्यालय में फरवरी, 1983 से कार्यरत एक हिन्दी अधिकारी को जून, 1989 में पदोन्नत किया गया था और उन्हें जून, 1989 में साहदरा शहख़ा प्रभारी के रूप में ऊंचे पद पर तैनात किया गया था। उत्तरी क्षेत्रीय कार्यालय के हिन्दी कार्य की देखभाल का काम एक अन्य हिन्दी अधिकारी को सौंप दिया गया है।

(ग) उपर्युक्त (ख) को ध्यान में रखते हुए, कोई कार्यवाई करने का प्रश्न ही नहीं उठता।

1652. [*Transferred to the 25th May, 1990*]

**Waiver of customs duty on fodder machines imported by Sanjeevani Fodders Private Ltd.**

1653. SHRI PRAMOD MAHAJAN:  
SHRI KRISHAN LAL  
SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) on whose advice customs duty on 50 fodder machines imported by Sanjeevani Fodder Production Private Ltd. was waived;

(b) the amount of loss to the national exchequer involved by this waiver;

(c) the details of undertaking given for the import of these machines;

(d) whether the undertaking was complied with; and

(e) if the answer to part (d) above be in the negative what action is proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (e) The Directorate General of Technical Development recommended grant of duty exemption to the fodder producing units being imported by M/s. Sanjeevani Fodder Production Private Ltd. on the ground that technology adopted in producing

fodder with the help of these machines would, to a great extent, meet the fodder shortage in the country and would not involve use of land and that the equipment was required for training/ demonstration. The aforesaid machines were thereafter exempted from customs duty by an ad hoc exemption order dated 30th March, 1987 issued under Sub-section 2 of Section 25 of the customs Act, 1962 with the conditions that M/s. Sanjeevani Fodder Production Private Ltd. would donate these machines to Bharat Krishak Samaj within 15 days of clearance and that these machines would be used only for demonstration and training of farmers and were not to be transferred or disposed of for a period of 5 years.

These conditions have allegedly not been fulfilled by M/s. Sanjeevani Fodder Production Private Ltd., and a show-cause notice has since been issued by the Collector of customs, Madras on 12th February, 1990 seeking the recovery of Customs duty of about Rs. 3.4 crores leviable on the above machines, the confiscation of the machines as well as the imposition of penalty on the Concerned firms /persons.

**Contribution made by public sector enterprises to Bharat Krishak Samaj**

1654. SHRI KRISHAN LAL SHARMA:  
SHRI ATAL BIHARI VAJPAYEE: Will the Minister of FINANCE be pleased to state:

(a) what are the details of unit-wise, year and month-wise contributions made by public sector enterprises to the Bharat Krishak Samaj during the period 1985 to 1989; and

(b) at whose instance and for what objectives these contributions were made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL